

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**BENGALURU BENCH, BENGALURU**  
*[Through Physical hearing/VC Mode (Hybrid)]*

**ITEM No.42**  
**C.A.No.18/2024 in**  
**C.P. No.71/BB/2023**

**IN THE MATTER OF:**

Mr. Kannabiran Shriram Chandan ... Petitioner  
Vs.  
M/s. Arkaa Insurance Broking Pvt. Ltd. & Ors. ... Respondents  
**Order under Section 241- 244 of Companies Act, 2013**

**Order delivered on: 15.02.2024**

**CORAM:**

**SH. K. BISWAL**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. MANOJ KUMAR DUBEY**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner/Respondent in C.A. 18/2024 : Shri Rajesh  
For the Respondent/Applicant in C.A. 18/2024 : Shri Mahadev Tirunagari

**ORDER**

**C.A. No.18/2024:**

1. Heard the Ld. Counsels for the Applicant and the Respondent.
2. Shri Rajesh, Ld. Counsel for the Respondent accepts notice and seeks time to file objections. He is permitted to file the same, within a period of two weeks, after duly serving the copy on the other side. The Applicant shall file rejoinder, if any, within a period of one week thereto.
3. List the matter on **04.04.2024**.

**C.P. No.71/BB/2023:**

1. Heard the Ld. Counsels for the Petitioner and the Respondent.
2. In compliance to the Order dated 02.11.2023, Respondent No.5 has filed reply vide Dy.No.5664 dated 09.11.2023. The same is taken on record. In compliance to the Order dated 22.12.2023, the Petitioner has filed rejoinders to the reply filed by the Respondents Nos.1 to 4 and 6 to 9 vide Dy.No.58 dated 03.01.2024 and to the reply filed by the Respondent No.5 vide Dy.No.59 dated 03.01.2024. The same are taken on record.
3. List the case on **04.04.2024**. In the meanwhile, the Interim Order granted on 17.08.2023 is extended till the next date of hearing.

**Sd/-**  
**MANOJ KUMAR DUBEY**  
**MEMBER (TECHNICAL)**

**Sd/-**  
**K. BISWAL**  
**MEMBER (JUDICIAL)**